

C.A.No. 3320-3321 OF 2001
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO.101(PH) COURT No.5 SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.3320-3321/2001@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

INDIAN NATIONAL CONGRESS (I)

Appellant (s)

VERSUS

INSTITUTE OF SOCIAL WELFARE & ORS.
(With appln. for exem. from filing OT)
WITH

Respondent (s)

Civil Appeal Nos. 3322-3323/2001@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
Cont. Pet.(C) No. 334-335/2000 in C.A. No. 3320-3321/2001@@
CC
Civil appeal No.3324/2001 & Civil Appeal No. 3325/2001@@
CC

Date : 04/12/2001 This appeal/appeals was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s)
in C.A.Nos.3320-
3321/2001

Mr. Ranji Thomas,Adv.
Mr. Javed M. Rao,Adv.

For Union of India

Mr. Krishnan Venugopal,Adv.
Ms. Hema Srinivasan,Adv. for
Mr. SN Terdol,Adv.

For Appellant (s)
in C.A. 3322-23 &
R-4 in CA 3320,
R-5 in CA 3321,
R-4 in CA 3324 &
R-2 in CA 3325

Mr. G. Prakash,Adv.

For Respondent (s)
No.1 in CA 3320,
3322, 3324-25

Mr. TGN Nair,Adv.
Mr. Ramesh Babu M.R.,Adv.

No.1 in CA 3321,
& 3323 & pet.
C.P.334-335

Mr. L. Nageswara Rao,Sr.Adv.
Mr. Haris Beeran,Adv.
Mr. S.U.K. Sagar,Adv.

No.2&3 in CA 3320
3 & 4 in CA 3321,
2 & 3 in CA 3322,
3 & 4 in CA 3323,
2 & 3 in CA 3324,
& appl.in CA 3325

Mr. K.R. Sasiprabhu,Adv.
Mr. John Mathew,Adv.

No.5 in CA 3320,
3322, R-6 in
CA 3324 & R-4
in CA 3325

Mr. S. Murlidhar, Adv.

contd...2/-

-2-

No.7 in CA 3321,
R-11 in CA 3323

Mr. B.K. Pal, Adv.
Mr. PN Jha, Adv.

No.10 in CA 3321

Mr. M.T. George, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

Mr. L.N. Rao, learned senior counsel resumed his arguments at 10.35 a.m. and concluded at 12.25 p.m. Thereafter Mr. S. Murlidhar, learned counsel made replied submissions for ten minutes. Thereafter Mr. K. Venugopal, learned counsel made his replied submission till 12.55 p.m. Hearing concluded. The Court reserved its judgment.

.SP1

(Neelam Kawatra)
Court Master

(S. Krishnan)
Court Master